

RATIFIED

Minutes of M.No.04/10 held on 28.04.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.04/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 28.04.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:68/2/80-ALC2/2008	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/00036/AM09/	RLA File :08/24/040/00089/AM07/	Lic.No/Date:0810058753 07.08.2006	
	Decision : The Committee noted that the subject case was earlier closed by the NC due to non receipt of firm's application. The Committee reviewed the case as firm's application has been received in Feb, 2009 and already forwarded to C&PC and DC(MSME) for examination. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item no. 1 may be allowed on net-to-net basis. 2. Quantity of rest of the import items being packing material may be allowed as per Packing Policy. The Regional Authority may take necessary action accordingly.			

2	Case No.:1894/26/81-ALC2/2007	Party Name:PRANAV VIKAS (INDIA) PVT.LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case rejected
	HQ File :01/81/050/00216/AM08/	RLA File :05/24/040/00335/AM08/	Lic.No/Date:0510206791 26.07.2007	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

3	Case No.:131/2/80-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case rejected
	HQ File :01/80/050/00099/AM09/	RLA File :08/24/040/00013/AM08/	Lic.No/Date:0810066255 31.07.2007	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:67/28/80-ALC2/2007	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HO File :01/80/050/00467/AM08/	RLA File :04/24/040/00238/AM08/	Lic.No/Date:0410091269	Defer Date:

		28.09.2007	23.06.2009
4	Decision : The DHI vide their U.O. No. 3(9)/2009/TSW(B) dt. 03.02.2009 informed that norms can not be recommended due to non receipt of complete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009:- 1. Detailed working of raw materials with supporting drawing. 2. Total weight of export include 36535 kg. of packing material while in material balancing packing material do not figure in the list of imported as well as indigenous raw material.		

5	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

6	Case No.:181/2/80-ALC2/2008	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00149/AM09/	RLA File :03/94/040/01011/AM08/	Lic.No/Date:0310457509 11.01.2008	Defer Date: 23.06.2009
	Decision : The representative of the M/o Steel informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

7	Case No.:10/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00310/AM09/	RLA File :09/24/040/00472/AM08/	Lic.No/Date:0910032692 22.01.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that the reply given by the firm in response to Sl.No. 11 of SDL is not complete and that the norms can not be decided unless complete information is given. The Committee decided to advise the firm to appear before the NC to explain their case in person along with full facts, if they so desire, and to furnish the following information complete in all respects otherwise their case will be rejected without any further chance. The case may be re-listed on 23.06.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

8	Case No.:19/10/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00319/AM09/	RLA File :05/24/040/00821/AM08/	Lic.No/Date:0510215301 22.01.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that the firm's reply received vide letter dt. 14.08.2008 was already examined by technical member and DL was issued thereafter. However, the firm has not given reply to the points raised. The Committee, therefore, decided to direct the firm to advise the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance. The case may be re-listed on 23.06.2009:- 1. Information in respect of Sl.No.4 &11 of the Standard Deficiency Format. 2. Export item at Sl.No. 5A, 5B & 6-A, 6-B have not been distinguished either by their specification or per unit weight.			

9	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to			

this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.

10	Case No.:175/2/80-ALC2/2008	Party Name:BOSCH REXROTH (INDIA) LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/00143/AM09/	RLA File :07/24/040/00764/AM08/	Lic.No/Date:0710055875 15.02.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at S.Nos. 1, 2 & 3 may be specified as 190 Kgs., 230 Kgs. & 1040 Kgs. respectively. 2. Quantity of import items from S.Nos. 1 to 6 may be allowed as 4 Nos., 4 Nos., 20 Nos., 28 Nos., 28 Nos. & 56 Nos. respectively on net to net basis. Weight of import items from S.Nos. 1 to 6 may be allowed as 20 kgs., 60 Kgs., 180 Kgs., 198 Kgs., 280 Kgs. & 896 Kgs. respectively inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.			

11	Case No.:12/2/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/01220/AM08/	RLA File :04/24/040/00367/AM08/	Lic.No/Date:0410094206 04.03.2008	
	Decision : The DHI furnished written comments in this case vide their UO No. 3(47)/08-TSW(B)/193 dated 21.04.2009 informing that firm has submitted incomplete information and norms has been recommended based on available information. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The first 27 items may be allowed to import on net-to-net basis without any wastage. 2. Quantity of Hot Rolled Steel Plates may be allowed as 211915 kgs. with 5 % wastage. 3. Quantity of Cold Brown Pipes may be allowed as 35775 kgs. with 2% wastage. 4. Quantity of Carbon Steel Pipes may be allowed as 59982 kgs. with 2% wastage. 5. Quantity of Carbon Steel Castings may be allowed as 16124 kgs. with 5% wastage. The Regional Authority may take necessary action accordingly.			

12	Case No.:39/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/00339/AM09/	RLA File :04/24/040/00390/AM08/	Lic.No/Date:0410094287 06.03.2008	
	Decision : The Committee noted that RA, Chennai has informed vide their letter dt. 25.03.2009 that the firm has taken the export licence on 11.06.2008. The Committee noticed that export licence was issued after obtaining Advance Authorization and decided to ratify the norms in respect of the subject advance authorization as per DIPP recommendations given in NC meeting No. 25/09 held on 16.09.2008 as under:- 1. Quantities of export products at S.Nos. 1 & 2 may be specified as 1 no. each having net empty export weights of 3457 Kgs. & 1886 Kgs. respectively. 2. Quantity of import item at S.No.1 may be allowed as applied for inclusive of 2% wastage. 3. Word "relevant" may be prefixed with the description of import item at Sl. No. 2 and quantity of this item may be allowed as applied for inclusive of 2% wastage. 4. Quantity of import item at Sl. No. 3 may be allowed as applied for. The Regional Authority may take necessary action accordingly.			

13	Case No.:28/10/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00328/AM09/	RLA File :02/24/040/00315/AM08/	Lic.No/Date:0210110050 07.03.2008	Defer Date: 23.06.2009
	Decision : The Committee noted that firm has not given the replies to the points raised in the letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the information complete as per DL issued after NC's meeting held on 16.09.2008 otherwise their case will be rejected without any further chance and no further representation will be entertained. Further DL to the firm will be issued. The case may be re-listed on 23.06.2009.			

14	Case No.:11/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00680/AM09/	RLA File :31/24/040/00367/AM08/	Lic.No/Date:3110033041 11.03.2008	Defer Date: 23.06.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

15	Case No.:51/10/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00351/AM09/	RLA File :03/95/040/01176/AM08/	Lic.No/Date:0310464472 11.03.2008	Defer Date: 23.06.2009
	Decision : The Committee noted that Textile Commissioner has called for certain information from the firm directly. The Committee decided to advise the Textile Commissioner to avoid writing directly to the firm and call for the desired information through the DGFT. The Committee also decided to remind Textile Commissioner for expediting their comments. The case may be re-listed on 23.06.2009.			

16	Case No.:52/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00352/AM09/	RLA File :03/95/040/01186/AM08/	Lic.No/Date:0310464552 11.03.2008	Defer Date: 23.06.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

17	Case No.:36/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/00336/AM09/	RLA File :04/24/040/00391/AM08/	Lic.No/Date:0410094366 12.03.2008	
	Decision : The Committee noted that RA, Chennai has informed vide their letter dt. 25.03.2009 that the firm has taken the export licence on 25.07.2008. The Committee noticed that export licence was issued after obtaining Advance Authorization and decided to ratify the norms in respect of the subject advance authorization as per DIPP recommendations given in NC meeting No. 25/09 held on 16.09.2008 as under:- - Quantity of export product may be specified as 1 no. having net empty export weight of 374 Kgs. - Quantity of import item at S.No.1 may be allowed as applied for inclusive of 2% wastage. - Word “relevant” may be prefixed with the description of import item at Sl. No. 2 and quantity of this item may be allowed as applied for inclusive of 2% wastage. - Quantity of import item at Sl. No. 3 may be allowed as 5 Kgs. The Regional Authority may take necessary action accordingly.			

18	Case No.:37/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/00337/AM09/	RLA File :04/24/040/00399/AM08/	Lic.No/Date:0410094367 12.03.2008	
	Decision : The Committee noted that RA, Chennai has informed vide their letter dt. 25.03.2009 that the firm has taken the export licence on 11.06.2008. The Committee noticed that export licence was issued after obtaining Advance Authorization and decided to ratify the norms in respect of the subject advance authorization as per DIPP recommendations given in NC meeting No. 25/09 held on 16.09.2008 as under:- - Quantity of export product may be specified as 1 no. having net empty export weight of 1036 Kgs. - Quantity of import item at S.No.1 may be allowed as applied for inclusive of 2% wastage. - Word “relevant” may be prefixed with the description of import item at Sl. No. 2 and quantity of this item may be allowed as applied for inclusive of 2% wastage. - Quantity of import item at Sl. No. 3 may be allowed as applied for. The Regional Authority may take necessary action accordingly.			

19	Case No.:13/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00682/AM09/	RLA File :31/24/040/00393/AM08/	Lic.No/Date:3110033083 13.03.2008	Defer Date: 23.06.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.				

20	Case No.:24/10/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00324/AM09/	RLA File :02/24/040/00324/AM08/	Lic.No/Date:0210110531 19.03.2008	Defer Date: 23.06.2009
Decision : The Committee noted that firm has requested for another date for appearing before the NC. Accordingly it was decided to defer the case and to relist on 23.06.2009. The firm may be asked to come for personal hearing on 23.06.2009.				

21	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 23.06.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.				

22	Case No.:33/10/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00333/AM09/	RLA File :04/24/040/00383/AM08/	Lic.No/Date:0410094754 25.03.2008	Defer Date: 23.06.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.				

23	Case No.:10/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00679/AM09/	RLA File :31/24/040/00380/AM08/	Lic.No/Date:3110033266 26.03.2008	Defer Date: 23.06.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.				

24	Case No.:14/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00683/AM09/	RLA File :31/24/040/00366/AM08/	Lic.No/Date:3110033283 27.03.2008	Defer Date: 23.06.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.				

25	Case No.:32/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/00332/AM09/	RLA File :04/24/040/00413/AM08/	Lic.No/Date:0410094941 01.04.2008	
Decision : The Committee noted that RA, Chennai has informed vide their letter dt. 25.03.2009 that the firm has taken the export licence on 11.06.2008. The Committee noticed that export licence was issued after obtaining Advance Authorization and decided to ratify the norms in respect of the subject advance authorization as per DIPP recommendations given in NC meeting No. 25/09 held on 16.09.2008 as under:-				
- Quantity of export product may be specified as 1 no. having net empty export weight of 2687 Kgs. - Quantity of import item at S.No.1 may be allowed as 300 Kgs. inclusive of 3% wastage. - Word “relevant” may be prefixed with the descriptions of import items at Sl. Nos. 2 & 3. - Quantity of import item at S.No.2 may be allowed as applied for inclusive of 2% wastage. - Quantity of import item at S.No.3 may be allowed as 1.5 Kgs. inclusive of 2% wastage.				

5. Quantity of import item at Sl.No.3 may be allowed as 1.5 Kgs. inclusive of 2% wastage.

6. Quantity of import item at Sl. No. 4 may be allowed as 20 Kgs.

The Regional Authority may take necessary action accordingly.

26	Case No.:34/2/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status: case Reverted back to RA
	HQ File :01/80/050/00002/AM09/	RLA File :06/81/040/00014/AM08/	Lic.No/Date:0610013150 01.04.2008	
	Decision : The Committee noted that the firm vide its letter dt. 08.12.2008 informed that norms of their similar authorization bearing No. 0610012339 dt. 27.09.2007 has already been ratified by the NC and the same norms can be applied to this authorization also. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination to consider this case on repeat basis in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:18/18/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/00687/AM09/	RLA File :11/24/040/00080/AM08/	Lic.No/Date:1110017035 02.04.2008	
	Decision : The DOT furnished written comments in this case vide their I.D.No.15-25/2008-IP dated 22.1.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with modification for item at Sl.No. (v) as under:- (i) Qty. of optical Fiber may be allowed as 5258.45 KM with 1% wastage. (ii) Qty. of Polybutylene Terphthalate may be allowed as 1227.93 KG with 2% wastage. (iii) Qty. of Cable filling compound may be allowed as 658.34 KG with 2% wastage. (iv) Qty. of Polyester Building Yarn may be allowed as 217.95 KG with 2% wastage. (v) Qty. of Polyethylene may be allowed as 13797 kg. with 2% wastage. The Regional Authority may take necessary action accordingly.			

28	Case No.:58/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Closed
	HQ File :01/80/050/00358/AM09/	RLA File :03/95/040/01259/AM08/	Lic.No/Date:0310467019 02.04.2008	
	Decision : The Committee noted that norms for the subject authorization has already been ratified by the NC in its meeting No.49/09 held on 3.3.09. Accordingly, the Committee decided to withdraw the case.			

29	Case No.:53/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00353/AM09/	RLA File :03/95/040/00001/AM09/	Lic.No/Date:0310467224 03.04.2008	Defer Date: 23.06.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

30	Case No.:15/18/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00684/AM09/	RLA File :34/24/040/00010/AM09/	Lic.No/Date:3410021266 29.04.2008	Defer Date: 23.06.2009
	Decision : The representative of DC(MSME) informed the Committee that the complete papers of the case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 23.06.2009.			

31	Case No.:64/10/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Reject
	HQ File :01/80/050/00364/AM09/	RLA File :11/24/040/00003/AM09/	Lic.No/Date:1110017194 15.05.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

32	Case No.:4/18/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/00673/AM09/	RLA File :31/24/040/00048/AM09/	Lic.No/Date:3110033860 26.05.2008	
	Decision : The DHI furnished written comments in this case vide their U.O.No.3(18)/09-TSW(B) dated 21.4.09 informing that the firm has furnished incomplete reply and norms has been recommended based on available information. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Weight of 2.322 kg. 3.352 kg., 3.00 kg., 0.03 kg., 0.045 kg., and 0.18 kg. may be incorporated in the export item No. 1, 2,3, 4, 5 and 6 respectively. 2. Quantity of import item No. 1 may be allowed as 53531 kg. with 5% wastage. 3. Quantity of import item no. 2 may be allowed as 15221 kg. (Wastage on CUP 422%, Washer 160% and Coupler 50% with 1/3rd recovery). The Regional Authority may take necessary action accordingly.			

33	Case No.:20/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00689/AM09/	RLA File :11/24/040/00026/AM08/	Lic.No/Date:1110017656 07.07.2008	Defer Date: 23.06.2009
	Decision : The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009..			

34	Case No.:21/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00690/AM09/	RLA File :11/24/040/00004/AM09/	Lic.No/Date:1110017657 07.07.2008	Defer Date: 23.06.2009
	Decision : The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

35	Case No.:25/18/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/00694/AM09/	RLA File :03/95/040/00142/AM09/	Lic.No/Date:0310477866 08.07.2008	
	Decision :The O/o. Textile Commissioner furnished written comments in this case vide their letter No.9(144)/2008/TXM/1/7 dated 13.4.09 recommending the norms with the suggestion that DHI may also be consulted. The representative of DHI present in the meeting also concurred with the recommendation of TC. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

Case No.:29/18/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
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36			28.04.2009	deferred
	HQ File :01/80/050/00698/AM09/	RLA File :03/95/040/00319/AM09/	Lic.No/Date:0310477961 09.07.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

37	Case No.:35/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00704/AM09/	RLA File :03/94/040/00267/AM09/	Lic.No/Date:0310478037 09.07.2008	Defer Date: 23.06.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

38	Case No.:56/18/80-ALC2/2008	Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Rejected
	HQ File :01/80/050/00725/AM09/	RLA File :02/24/040/00099/AM09/	Lic.No/Date:0210114834 15.07.2008	Defer Date: 23.06.2009
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

39	Case No.:71/18/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00740/AM09/	RLA File :05/24/040/00215/AM09/	Lic.No/Date:0510223933 16.07.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

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Case No.:80/18/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved												
HQ File :01/80/050/00749/AM09/	RLA File :13/24/040/00004/AM09/	Lic.No/Date:1310026491 17.07.2008													
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-															
1. Description of export products alongwith their quantities and net export weights may be specified as under:															
<table><tr><th>Export item name</th><th>Quantity</th><th>Net export weight</th></tr><tr><td>Bearing Races NP 437949</td><td>23000 Nos.</td><td>21850 Kgs.</td></tr><tr><td>Bearing Races NP 914118</td><td>23000 Nos.</td><td>23000 Kgs.</td></tr><tr><td>Total:</td><td>46000 Nos.</td><td>44850 Kgs.</td></tr></table>				Export item name	Quantity	Net export weight	Bearing Races NP 437949	23000 Nos.	21850 Kgs.	Bearing Races NP 914118	23000 Nos.	23000 Kgs.	Total:	46000 Nos.	44850 Kgs.
Export item name	Quantity	Net export weight													
Bearing Races NP 437949	23000 Nos.	21850 Kgs.													
Bearing Races NP 914118	23000 Nos.	23000 Kgs.													
Total:	46000 Nos.	44850 Kgs.													
2. Quantity of import item may be allowed as 90379 Kgs. inclusive of 101% wastage after 20% recovery.															
The Regional Authority may take necessary action accordingly.															

41	Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	Defer Date: 23.06.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

42	Case No.:3/25/80-ALC2/2008	Party Name:E.S.LIGHTING TECHNOLOGIES PVT LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01012/AM09/	RLA File :05/24/040/00340/AM09/	Lic.No/Date:0510226700 02.09.2008	Defer Date: 23.06.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.				

43	Case No.:4/25/80-ALC2/2008	Party Name:SONA OKEGAWA PRECISION FORGINGS LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01013/AM09/	RLA File :05/24/040/00230/AM09/	Lic.No/Date:0510226701 02.09.2008	Defer Date: 23.06.2009
Decision : The DHI has desired some information vide their U.O. No. 3(65)/09-TSW(B) dt. 17.04.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 23.06.2009.				

44	Case No.:18/25/80-ALC2/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01027/AM09/	RLA File :31/24/040/00150/AM09/	Lic.No/Date:3110035295 05.09.2008	Defer Date: 23.06.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 23.06.2009.				

45	Case No.:21/25/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01030/AM09/	RLA File :03/95/040/00481/AM09/	Lic.No/Date:0310485523 08.09.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 660 MT & 550 MT may be specified with the quantities of export products at S.No. 1 & 2 respectively. 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2 & 4. 3. Word “ Ni < 25 % & Cr.< 20 %” may be suffixed with the description of import item at Sl. No. 2. 4. Quantities of import items at Sl.Nos.1 & 2 may be allowed as 772009 Kgs. & 5885 Kgs. respectively inclusive of 3 % wastage. 5. As requested by the firm vide their letter 2.3.2009, an additional import item may be added at S.No. 10 as given below: “Hemi Spherical Heads (8 Nos.) and test coupons(10 Nos.) – 18 Nos.” 6. Weights of 262 MT, 49.63 MT, 4 MT & 136.19 MT may be added with the quantities of import items at S.Nos. 3, 5, 6 & 10 respectively and their quantities may be allowed on net to net basis. 7. Import item at S.No. 6 to be supplied with export product. 8. Quantity of import item at Sl.No.4 may be allowed as 36 mtrs. (3000 kgs.) inclusive of 2% wastage. 9. Quantity of import item at S.No.7 may be allowed as applied for i.e. 10000 Kgs. 10. Quantities of import items at S.No. 8 & 9 may be allowed as 26126 Kgs. each.. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	Defer Date: 23.06.2009

46	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			
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47	Case No.:26/25/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01035/AM09/	RLA File :04/24/040/00145/AM09/	Lic.No/Date:0410098434 09.09.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

48	Case No.:27/25/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01036/AM09/	RLA File :34/24/040/00077/AM09/	Lic.No/Date:3410022267 09.09.2008	Defer Date: 23.06.2009
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

49	Case No.:11/26/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01047/AM09/	RLA File :05/24/040/00364/AM09/	Lic.No/Date:0510227284 11.09.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

50	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 23.06.2009.			

51	Case No.:15/26/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01051/AM09/	RLA File :31/21/040/00210/AM09/	Lic.No/Date:3110035367 11.09.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that the product appears to be covered under SCOMET items. A copy of authorization called for from RA & firm is yet to be received. The Committee, therefore, decided to remind them. The case may be re-listed on 23.06.2009.			

52	Case No.:20/26/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01056/AM09/	RLA File :05/24/040/00389/AM09/	Lic.No/Date:0510227382 12.09.2008	Defer Date: 23.06.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 23.06.2009.			

53	Case No.:22/26/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01058/AM09/	RLA File :05/24/040/00390/AM09/	Lic.No/Date:0510227404 12.09.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office			

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.

54	Case No.:35/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01071/AM09/	RLA File :03/95/040/00494/AM09/	Lic.No/Date:0310486492 16.09.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009:- 1. Chemical composition of import item at S.No.3. 2. Separate quantities of Nickel Alloy Sheets/Plates and rounds (import item at S.No.3).			

55	Case No.:36/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01072/AM09/	RLA File :03/95/040/00537/AM09/	Lic.No/Date:0310486504 16.09.2008	Defer Date: 23.06.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

56	Case No.:44/26/80-ALC2/2008	Party Name:GAZEBO INDUSTRIES LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01080/AM09/	RLA File :03/94/040/00565/AM09/	Lic.No/Date:0310486788 17.09.2008	Defer Date: 23.06.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009:- 1. Information in respect of SI.No.11 of the Standard Deficiency Format export product wise.			

57	Case No.:45/26/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01081/AM09/	RLA File :04/24/040/00113/AM09/	Lic.No/Date:0410098647 17.09.2008	Defer Date: 23.06.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

58	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 23.06.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

59	Case No.:6/34/80-ALC2/2008	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01248/AM09/	RLA File :04/24/040/00176/AM09/	Lic.No/Date:0410099633 31.10.2008	Defer Date: 23.06.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009:- 1. Information in respect of SI.No.3,4 & 11 of the Standard Deficiency Format.			

60	Case No.:13/34/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01255/AM09/	RLA File :03/95/040/00666/AM09/	Lic.No/Date:0310492676 03.11.2008	Defer Date: 23.06.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.				

61	Case No.:9/34/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/01251/AM09/	RLA File :07/24/040/00407/AM09/	Lic.No/Date:0710060844 03.11.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Words “82 sq.meters”, “82 sq.meters” & “27 sq. meters” may be suffixed with the description of export products at S.Nos. 1, 2 & 3 respectively. 2. Import items at S.Nos. 1 to 4 & 6 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at S.No.5 may be allowed as 2885 Kgs. inclusive of 5% wastage. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

62	Case No.:11/34/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01253/AM09/	RLA File :05/24/040/00402/AM09/	Lic.No/Date:0510230292 04.11.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Net empty weights of 47.3 MT, 28 MT, & 44 MT may be specified with the quantities of export products at S.Nos. 1, 2 & 3 respectively (cumulative net empty weight 119.3 MT). 2. Word “Relevant” may be prefixed with the description of import items at S.Nos. 1, 2, 3 & 5. 3. Quantities of import items from S.Nos. 1 to 3 may be allowed as 39364 Kgs., 8792 Kgs. & 150 Kgs. respectively inclusive of 3% wastage. 4. Weights of 3849 Kgs. , 9399 Kgs., 3439 Kgs., 4974 Kgs. & 5580 Kgs. may be added with the quantities of import items at S.Nos. 4, 6, 7, 8 & 9 respectively and their quantities may be allowed on net to net basis. 5. Quantity of import item at S.No. 5 may be allowed as 34769 Kgs., inclusive of 3% wastage. 6. Quantities of import items at S.Nos. 10, 11, 13 to 16 & 18 may be allowed as applied for. 7. Quantities of import items at S.Nos. 12 & 17 may be allowed as 1300 Kgs. & 850 Kgs. respectively. 8. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

63	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	Defer Date: 23.06.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter dt. 09.04.2009 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.				

64	Case No.:18/34/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01260/AM09/	RLA File :05/24/040/00498/AM09/	Lic.No/Date:0510230371 05.11.2008	Defer Date: 23.06.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.				

65	Case No.:19/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01261/AM09/	RLA File :04/24/040/00194/AM09/	Lic.No/Date:0410099766 05.11.2008	Defer Date: 23.06.2009
Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 23.06.2009.				

66	Case No.:20/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01262/AM09/	RLA File :04/24/040/00195/AM09/	Lic.No/Date:0410099767 05.11.2008	Defer Date: 23.06.2009
Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 23.06.2009.				

67	Case No.:21/34/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Closed
	HQ File :01/80/050/01263/AM09/	RLA File :07/24/040/00422/AM09/	Lic.No/Date:0710060893 05.11.2008	
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.				
The Regional Authority may take note of the NC decision for information.				

68	Case No.:24/34/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01266/AM09/	RLA File :03/94/040/00761/AM09/	Lic.No/Date:0310493107 05.11.2008	Defer Date: 23.06.2009
Decision : The Committee noted that DL as per DHI comments has already been issued to the firm. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.				

69	Case No.:22/34/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/01264/AM09/	RLA File :02/24/040/00193/AM09/	Lic.No/Date:0210119385 06.11.2008	
Decision : The Committee noted that C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:-				
1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above.				
The Regional Authority may take necessary action accordingly.				

70	Case No.:26/34/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01268/AM09/	RLA File :03/94/040/00744/AM09/	Lic.No/Date:0310493271 07.11.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

71	Case No.:27/34/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case approved
	HQ File :01/80/050/01269/AM09/	RLA File :03/95/040/00642/AM09/	Lic.No/Date:0310493272 07.11.2008	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 796.1 MT & 272.9 MT may be specified with the quantities of export products at S.Nos. 1 & 2 respectively (total net empty export weight 1069 MT). 2. Weights of 742817 Kgs. and 108146 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 5035 Kgs & 3252 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at S.No.5 & 6 may be allowed as applied for i.e. 22129 Kgs. & 62915 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1040 mtrs. (7222 Kgs.) inclusive of 2% wastage. 7. Weights of 75.738 MT, 2.2 MT, 1.5 MT, 2 MT, 2.6 MT, 6 MT & 1.5 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to 17 may be allowed as applied for. 9. Import item at S.No.19 may be allowed as per Packing Policy. 10. Import item at S.No.20 to be supplied alongwith export product. 11. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

72	Case No.:30/34/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case closed
	HQ File :01/80/050/01272/AM09/	RLA File :05/24/040/00504/AM09/	Lic.No/Date:0510230648 11.11.2008	
	Decision : The Committee noted that RA vide their letter dt.4.2.09 informed the subject advance authorization has been issued on repeat basis hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

73	Case No.:35/34/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01277/AM09/	RLA File :05/24/040/00508/AM09/	Lic.No/Date:0510230697 11.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be specified as 23 MT. 2. Words "Total Pipe Length 1102 mtrs. (Carbon Steel Seamless Pipes/Tubes: 487 Mtrs. & Stainless Steel Seamless/Welded Pipes/Tubes: 615 Mtrs)" may be specified with the quantity of export product. 3. Word "relevant" may be prefixed with the description of import items at S.No.1, 3, 5 & 6. 4. Quantity of import item at S.No.1 may be allowed as 5.09 MT (497 Mtrs.) inclusive of 2% wastage. 5. Quantity of import item at S.No.2 may be allowed as 1.188 MT (1218 Nos.) on net to net basis. 6. Quantity of import item at S.No.3 may be allowed as 5.81 MT (628 Mtrs.) inclusive of 2% wastage. 7. Quantity of import item at S.No.4 may be allowed as 0.95 MT (2078 Nos.) on net to net basis. 8. Quantity of import item at S.No.5 may be allowed as 3.876 MT inclusive of 2% wastage. 9. Quantity of import item at S.No.6 may be allowed as 126 Mtrs (0.104 MT) inclusive of 2% wastage.			

9. Quantity of import item at S.No.6 may be allowed as 120 mtrs (0.124 MT) inclusive of 2% wastage.

10. Weights 300 Kgs., 100 Kgs., 500 Kgs., 200 Kgs., 500 Kgs. 400 Kgs., 200 Kgs., 50 Kgs., 800 Kgs., 500 Kgs., 50 Kgs. & 30 Kgs. may be specified with the quantities of import items at S.Nos. 7 to 14 & 16 to 19 respectively and their quantities may be allowed on net to net basis.

11. Quantity of import item at S.No.15 may be allowed as 82.6 mtrs. inclusive of 2% wastage.

12. Quantity of import item at S.No. 20 may be allowed as 0.187 MT.

13. Quantity of import item at S.No.21 may be allowed equal to the quantity of Welding Wire at S.No. 20.

14. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

74	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 23.06.2009
	Decision : The Committee observed that the comments called for from RA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 23.06.2009.			

75	Case No.:5/42/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01629/AM09/	RLA File :07/24/040/00528/AM09/	Lic.No/Date:0710062050 26.12.2008	Defer Date: 23.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

76	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date: 23.06.2009
	Decision : The Committee noted that firm's application has already been forwarded to DHI for examination and submission of comments. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009..			

77	Case No.:1/42/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01625/AM09/	RLA File :05/24/040/00635/AM09/	Lic.No/Date:0510233403 29.12.2008	Defer Date: 23.06.2009
	Decision : The Committee noted that RA vide their letter dt.20.2.09 informed the subject advance authorization has been issued under para 3.7 of Policy Circular No.20 dt.5.12.07 as the items sought for import were components without any wastage hence hard copy of the firm's application not forwarded to NC. The Committee, however, observed from the on line data of the case that the plates cannot be classified as components since plates have to undergo further processing. Accordingly, the Committee decided to ask RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

78	Case No.:12/42/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01636/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	Defer Date: 23.06.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

79	Case No.:2/42/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01626/AM09/	RLA File :05/24/040/00630/AM09/	Lic.No/Date:0510233406 29.12.2008	Defer Date: 23.06.2009
Decision : The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee accordingly decided to forward a copy of firm's reply to DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.				

80	Case No.:3/42/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01627/AM09/	RLA File :05/24/040/00634/AM09/	Lic.No/Date:0510233408 29.12.2008	Defer Date: 23.06.2009
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009:-				
1. Information in respect of Sl.No.3,4,5, 8 & 11 of the Standard Deficiency Format.				

81	Case No.:19/42/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01643/AM09/	RLA File :03/95/040/00673/AM09/	Lic.No/Date:0310500469 30.12.2008	Defer Date: 23.06.2009
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
- Net empty export weight of 1087 MT may be specified with the quantity of export product. - Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. - Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. - Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. - Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage. - Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage. - Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT, & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. - Quantities of import items from S.Nos.13 to15 & 17 may be allowed as applied for. - Quantity of import item at S.No.16 may be allowed as 22319 Kgs. - Import item at S.No.19 may be allowed as per Packing Policy. - Import item at S.No.20 to be supplied alongwith export product. - Quantity of import item at S.No.21 may be allowed on net to net basis. - Import of components may be allowed with accountability clause				
Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.				
The Regional Authority may take necessary action accordingly.				

82	Case No.:22/42/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01646/AM09/	RLA File :03/94/040/00887/AM09/	Lic.No/Date:0310500863 01.01.2009	Defer Date: 23.06.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009				

83	Case No.:23/42/80-ALC2/2008	Party Name:VEELINE MEDIA LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01647/AM09/	RLA File :02/24/040/00238/AM09/	Lic.No/Date:0210121774 02.01.2009	Defer Date: 23.06.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

84	Case No.:28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date: 23.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

85	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	Defer Date: 23.06.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.			

86	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	Defer Date: 23.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

87	Case No.:1/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01799/AM09/	RLA File :04/24/040/00263/AM09/	Lic.No/Date:0410102464 19.02.2009	Defer Date: 23.06.2009
	Decision :The DHI has desired some information vide their U.O. No. 3(74)/07-TSWB/175 dt. 09.04.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 23.06.2009.			

88	Case No.:2/50/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01800/AM09/	RLA File :04/24/040/00262/AM09/	Lic.No/Date:0410102465 19.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "consisting of Tube Bundle Assembly – 2 Nos." may be suffixed with the description of export product. 2. Net weight of export product may be specified as 49.9 MT. 3. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 4923 Kgs. inclusive of 3% wastage. 4. Word "relevant" may be prefixed with the description of import item at S.No.2 and quantity of this item may be allowed as applied for i.e. 1854 Kgs. inclusive of 3% wastage. The Regional Authority may take necessary action accordingly.			

89	Case No.:3/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	Defer Date: 23.06.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(74)/07-TSWB/176 dt. 09.04.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 23.06.2009.			

90	Case No.:6/50/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01804/AM09/	RLA File :07/24/040/00565/AM09/	Lic.No/Date:0710063186 20.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Quantity of import item may be allowed as 206 Kgs., inclusive of a wastage of 3% after taking 2/3 rd recovery The Regional Authority may take necessary action accordingly.			

91	Case No.:7/50/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01805/AM09/	RLA File :31/21/040/00356/AM09/	Lic.No/Date:3110037423 20.02.2009	Defer Date: 23.06.2009
	Decision : The Committee observed that product appears to be covered under SCOMET list. The clarification called for from RA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 23.06.2009.			

92	Case No.:8/50/80-ALC2/2008	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01806/AM09/	RLA File :05/24/040/00730/AM09/	Lic.No/Date:0510236942 23.02.2009	Defer Date: 23.06.2009
	Decision : The Committee noted that the application of the subject case was forwarded to DHI for examination whereas the case pertains to DC(MSME). The Committee therefore advised the representative of DHI handed over the firm's application to the DC(MSME) for examination and submission of comments. The case may be relisted on 23.06.2009.			

93	Case No.:10/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01808/AM09/	RLA File :07/24/040/00601/AM09/	Lic.No/Date:0710063214 24.02.2009	Defer Date: 23.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.			

94	Case No.:12/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01810/AM09/	RLA File :07/24/040/00630/AM09/	Lic.No/Date:0710063217 24.02.2009	Defer Date: 23.06.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009:- 1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147	Defer Date:

95			24.02.2009	23.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

96	Case No.:15/50/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01813/AM09/	RLA File :03/95/040/00877/AM09/	Lic.No/Date:0310508901 24.02.2009	Defer Date: 23.06.2009
	Decision :The Committee observed that the comments called for from TC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 23.06.2009.			

97	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	Defer Date: 23.06.2009
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

98	Case No.:17/50/80-ALC2/2008	Party Name:GEA WESTFALIA SEPARATOR (INDIA) PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01815/AM09/	RLA File :07/24/040/00577/AM09/	Lic.No/Date:0710063247 24.02.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. As per SION C-1907, consumables including Hard Surfacing Powder at S.No. 46, 56, 60, 82 to 84 & 91 may be allowed within 1% of Fob value of exports. 2. Rest of the import items may be allowed on net to net basis with accountability clause.			
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			
	The Regional Authority may take necessary action accordingly.			

99	Case No.:18/50/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case Approved
	HQ File :01/80/050/01816/AM09/	RLA File :02/24/040/00280/AM09/	Lic.No/Date:0210123668 25.02.2009	
	Decision : The Committee noted that C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:-			
	1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above.			
	The Regional Authority may take necessary action accordingly.			

100	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 23.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments.			

The case may be relisted on 23.06.2009.

101	Case No.:22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	Defer Date: 23.06.2009
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

102	Case No.:24/50/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01822/AM09/	RLA File :03/94/040/01028/AM09/	Lic.No/Date:0310509724 27.02.2009	Defer Date: 23.06.2009
	Decision : The Committee decided that the case may be examined in DGFT from Policy angle with reference to import of second hand goods (used cartridges). The case may be relisted on 23.06.2009.			

103	Case No.:25/50/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:4/80-ALC2/2009 28.04.2009	Status:Case deferred
	HQ File :01/80/050/01823/AM09/	RLA File :03/94/040/01046/AM09/	Lic.No/Date:0310509734 27.02.2009	Defer Date: 23.06.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(03)2008-ME dt. 22.04.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 23.06.2009.			

S.No.11

Case No.A-156	M/s. BHEL, Ranipet	HQ F.No.01/80/162/555/AM08/DES-I/	Lic.No. & Date
Meeting No.04/10		RLA F.No.04/24/0010/AM08	0410090198
Date: 28.04.2009		Ratification of Norms	Dt.04.07.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.

S.No.12

Case No. A/R.12	M/s. Automotive Ancillary Services P. Ltd; Chennai	HQ F.No.01/80/50/1300/AM07/DES-I	Lic.No. & Date
Meeting No. 04/10		RLA F.No.04/24/040/00358/AM07	0410087385
Dated 28.04.2009		Revision of Norms.	dt. 07.02.2007

The DHI furnished written comments in this case vide their U.O. No. 3(51)/07-TSW(B) dated 24.04.2009 informing that norms have been recommended based on the information available in the representation and the firm's application. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Quantity of Hot Rolled Strip in coil form may be allowed as 107950 kg. with 54% wastage.
2. The export product weight of 50gm may also be incorporated in the licence.

The Regional Authority may take necessary action accordingly.

S.No.13

Case No. A/R. 42	M/s. Kilburn Engg. Ltd; Mumbai	HQ F.No.01/80/50/541/ AM08/DES.I	
Meeting No. 04/10		RA.F.No.03/94/40/772/AM08	Lic.No.03104478478
Date: 28.04.2009		Ratification of norms.	Date 25.10.2007

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said

information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.

S.No.14

Case No. A/R. 43	M/s. Alstom Power	HQ F.No.01/80/50/1285/ AM07/DES.I	
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Case No. A/R. 72	M/s. Adarsh Power	HQ F.No.01/80/50/162/AM07/DES.I	
Meeting No. 04/10.	System Hydro; India	RA.F.No.03/94/40/1185/AM07	Lic.No.0310417512
Date: 28.04.2009	Mumbai	Revision of norms.	Date 25.01.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.

S.No.15

Case No. A/R. 44	M/s. Alstom Power	HQ F.No.01/80/162/00200/AM08/DES.I	
Meeting No. 04/10.	System Hydro; Mumbai	RA.F.No.03/94/40/0032/AM08	Lic.No.0310426534
Date: 28.04.2009		Revision of norms.	Date 12.04.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.

S.No.16

Case No. A/R. 45	M/s. Saraswati Industrial	HQ F.No.01/81/50/344/AM08/DES.I	
Meeting No. 04/10	Syndicate Ltd.	RA.F.No.05/24/40/539/AM08	Lic.No.0510210113
Date: 28.04.2009		Ratification of norms.	Date 05.10.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.

S.No.17

Case No. A/R. 47	M/s. Boysen India, Noida	HQ F.No.01/80/162/348/AM08/DES.I	
Meeting No. 04/10		RA.F.No.05/24/40/539/AM08	Lic.No.0510204085
Date: 28.04.2009		Ratification of norms.	date 25.05.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.

S.No.18

Case No. A/R. 50	M/s. Grandprix Fab (P)	HQ F.No.01/80/162/768AM08/DES.I	
Meeting No. 04/10	Ltd; Faridabad	RA.F.No	Lic.No.0510205955
			date 10.07.2007
Date: 28.04.2009		Ratification of norms.	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.

S.No.19

Case No. A/R. 51	M/s. Imperial Inds. Ltd; ,	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 04/10	New Delhi	RA.F.No	Lic.No.0510185517
Date: : 28.04.2009		Ratification of norms.	dt.29.0.2006

The representative of DHI, present in the meeting, informed the Committee that copy of firm's application is not available with them. The Committee, accordingly, decided to forward the copy of firm's application to them for examination and submission of comments. The case may be relisted on 23.06.2009.

S.No.20

Case No. A/R. 56	M/s. BPL FTA Energies P.	HQ F.No.01/80/162/764/AM08/DES.I	Lic.No 0410090354
Meeting No. 04/10	Ltd, Chennai	RA.F.No 04/24/40/139/AM08	Dt. 27.07.2007
Date: 28.04.2009		Ratification of norms.	

The Committee noted that all the details of the case such as copy of firm's application and all earlier correspondence made with DGFT by the firm has not been received so far neither from the Regional Authority nor from the firm. The Committee, therefore, decided to remind RA and firm to forward the same immediately. The case may be relisted on 23.06.2009.

S.No.21

Case No. A/R. 57	M/s. AIM Marketing,	HQF.No.01/80/50/1120/AM08/DES.II/DES.I	
Meeting No. 04/10	Pune	RA.F.No	Lic.No 3110032472
Date: 28.04.2009		Ratification of norms.	Dt. 24.1.2008

The Committee noted that the subject case was earlier rejected by the Committee due to non receipt of their reply in DGFT. The representative of DC(MSME) present in the meeting however informed that they received the firm's reply later on and given their comments vide their U.O. No. 30(299)/2008-ME dated 25.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. After taking clue from SION at Sl.No. C-1799, import of Expanded metal mesh of Galvenised iron 110 GSM (+-5%) may be allowed with 2% wastage.

The Regional Authority may take necessary action accordingly.

S.No.22

Case No. A/R- 58	M/s. IDMC., Vthal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No. 04/10		RA.F.No 34/24/40/299/AM06	Lic.No3410015825
Date: 28.04.2009		Ratification of norms	Dt.06.04.2006

The DHI has desired some information vide their U.O. No. 3(99)/08-TSW(B) dt. 17.04.09 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 23.06.2009.

S.No.23

Case No. A/R-88	M/s. Devu Tools. P. Ltd. Mumbai	HQ F.No.01/80/50/00189/AM07/DES.I	Lic.No. & Date
Meeting No. 04/10		RA F.No.3/94/040/0097/AM07	0310381211
Date: 28.04.2009		Ratification of Norms	Dt. 22.05.2006

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.

S.No.24

Case No. A/R-76	M/s. Windsor Machine Ltd; Mumbai	HQ F.No.01/81/50/742/AM01/DES.II/I	Lic.No. & Date
Meeting No. 04/10		RA F.No.03/010/770/AM01/ZALC	0310056052
Date: 28.04.2009		Revision of norms	dt. 06.10.2000

The Committee observed that DHI has furnished written comments in this case vide their U.O. No. 3(4)/08-TSW(B) dated 28.04.09 after examining the firm's request for revision of norms. The Committee, noted the facts that firm has requested to allow them inputs for export of 30 Injection Moulding machines. The Committee after deliberating upon the case, decided to amend the norms in respect of the following import items under the subject advance authorization in accordance with DHI comments as under:-

1. Quantity of Bearing may be enhanced from 42 to 60 nos. @ of 2 per machines as recommended earlier.
2. Quantity of Power Supply may be allowed as 30 nos. considering use of one power supply for each machine.
3. Quantity of other components viz. Filter element, Radial Piston Motor and Oil Coolers may be allowed on net-to-net basis without any wastage with accountability clause under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.01

Case No. C-24	M/s. Suja Rubber Inds. P. Ltd; Mayiladuthurai.	HQ F.No. 01/80/162/979/AM09-DES-I	
Meeting No. 04/10		RA.F.No	Lic.No
Date: 28.04.2009		Clarification on DEPB	

The Committee noted that the subject case relates to Chemical item which falls under the jurisdiction of NC-IV. The Committee, accordingly, decided to transfer the case to NC-IV under intimation to DEPB Committee.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman